

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 135
(IB)-202(PB)/2017

IN THE MATTER OF:

Punjab National Bank

.... Applicant/petitioner

Vs.

Bhushan Power and Steel Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, CIRP

Order delivered on 11.04.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Applicant:	Mr. Ramesh Chandra, Mr. Amitabh, Mr. A. K. Pandey Advs.
For the respondent:	Mr. Arun Kathpalia, Manmeet Singh, Ms. Nishtha Chaturvedi, Ms. Anjali, Ms. Manjira Dasgupta, Advs.
For the CoC:	Mr. Ramji Srinivasan Sr. Adv, Mr. Bishwajit Dubey, Spandan Biswal, Ms. Srideepa Bhattacharya, Mr. Aditya Marwah, Ruchi Chaudhary, Sylona Mohapatra, Mr. Nikhil Ramdev, Advs.
For the RP	Mr. Abhinav Vasisht, Sr. Adv, Anoop Rawat, Mr. Saurav Panda, Shantanu, Charu Bansal & Shreyas, Advs
For the OC:	Mr. Nikhil Palli, Pranav Chadha, Arjun Asthana, Sreenita Ghosh, Mr. Manu Beri, Mr. Varun Varma, Amit singh, Srishiti & Sahil Mongia Advs.
CA-286(PB)/2019	Mr. AS Chandhoik, Sr. adv & Mr. Arvind Kumar Gupta, Ms. Purti Marwaha & Ms. Henna George, Advs.
CA-254 (PB)/2019	Mr. Arvind Kr. Gupta, Ms. Purti Marwaha & Ms. Henna George, Advs.
For the Ex-Director:	Dr. U.K. Chaudhary & Mr. Dhruv Gupta, Advs.
CA-254 (PB)/2019	Mr. Arvind Kr. Gupta, Ms. Purti Marwaha & Ms. Henna George, Advs.
For the Shell India:	Ms. Shweta Kapoor & Mr. Amir Kaleem, Advs.

ORDER

Part heard for 12.04.2019.

Sdl-
(M. M. KUMAR)
PRESIDENT

Sdl-
(S. K. MOHAPATRA)
MEMBER (TECHNICAL)